

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

337/241-242/PB/2018

IN THE MATTER OF:

Parveen Aggarwal HUF & Anr.

.... Applicant/petitioner

v.

Signatureglobal (India) Pvt. Ltd.

.... Respondent

Order under Section 241-242.

Order delivered on 28.08.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS:

For the Applicant:

Dr. U.K Chaudhary, Sr. Adv.,

Ms. Manisha Chaudhary, Mr.Mansumyer Singh,

Ms. Chandra Rashmi, Deepti Bhardwaj,

Mr. Himanshu Vij, Advs.

For the Respondent:

Mr. Alok Dhir, Ms. Jayashree Shukla Dasgupta,
Advs. for R6 to R14, 18 & 21.

Mr. Krishnendu Datta, Amit Bajaj,

Mr. Milan Singh Negi, Advs. for R1 to 5.

ORDER

The matter came up for hearing yesterday when an additional affidavit was filed with the prayer for impleadment of Globe Fincap Ltd. to join as party respondent No. 25 in the CP No. 337/241-242/(PB)/2018. A copy of the affidavit was furnished to the learned counsel for respondent. We accept the prayer made in the affidavit and permit the impleadment of Globe Fincap Ltd., Registered Office at 609, Anshal Bhawan, 16, KG Marg, Connaught Place, New Delhi. The aforesaid prayer has been accepted because it is right at the outset on the filing of the petition that such a prayer has been made. The document at Annexure 21 and 22 are also taken on record.

The petition has been mentioned.



It has been pointed out by Dr. Chaudhary, learned counsel for the petitioner that shareholding of the petitioner amounting to 13.91 per cent has now been restored and the issue regarding locus standi is resolved.

Notice of the petition.

Learned counsel for the respondents No. 1 to 5 Mr. K. Datta accepts notice. Mr. Dhir accepts notice on behalf of respondents No. 6 to 14 & 18 & 21. Let notices be served dasti to non-appearing respondents for the date fixed. Learned counsels for appearing respondents have requested for four weeks time to file reply. Let the reply be filed within four weeks with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite.

Learned counsel for the petitioner has pressed for interim directions for maintaining status quo with regard to the shareholding at 13.91 per cent. Learned counsel for the respondents No. 1 to 5, 6 to 14, 18 & 21 have stated that status quo with regard to the shareholding of the petition shall be maintained till the next date of hearing.

It is further urged by Dr. Chaudhary, learned counsel for the petitioner that Signature Global is a brand name of R1 Company and it should remain intact. It was then urged that R1 has investment varying from 90 per cent to 100 per cent in its subsidiary companies namely R6 to R21 and status quo with regard to the investment of R1 should be maintained. Another interim prayer made by Dr. Chaudhary is with regard to status quo concerning licences for development granted by respective town



and country planning to R8 Company. Learned counsel for the respondents have stated that shareholding of the petitioner in R1 Company as well as in all subsidiary companies to the extent of 13.91 per cent share of the petitioner shall remain intact till the next date of hearing and shall not be disturbed in any manner whatsoever.

List for further consideration on 18.10.2018.

—Sd/—

**(M.M.KUMAR)
PRESIDENT**

—Sd/—

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

28.08.2018
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